

*(Open Court)*

***CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ***

**Prayagraj** this the **10<sup>th</sup>** day of **February, 2021**

Present:

**HON'BLE MRS. JUSTICE VIJAY LAKSHMI, MEMBER-J.  
HON'BLE MR. TARUN SHRIDHAR, MEMBER-A.**

**C.C.P NO. 330/00104/2018**

**IN**

**O.A NO. 330/803/2017**

Ishtakr, S/o Mahboob Hasan, Resident of Ward No. 4, Laksar, Haridwar, Uttarakhand, presently posted as Kuli, Billa No. 12, North Railway, Moradabad.

.....Petitioner.

**V E R S U S**

1. Mr. A.K. Singhal, Divisional Rail Manager, Moradabad Division, Northern Railway, Moradabad.
2. Mr. Santosh Kumar, Station Superintendent, Laksar, Northern Railway Zone Moradabad.

..... Opposite Parties

Advocate for the Petitioner: Shri S.K. Mishra  
Shri D.K. Singh

Advocate for Opposite Parties: Shri C.K. Rai

**ORDER**

**(Delivered by Hon'ble Mrs. Justice Vijay Lakshmi, JM)**

Heard Shri D.K. Singh, learned counsel for the petitioner and Shri C.K. Rai, learned counsel for the respondents and perused the record.

2. At the very outset, learned counsel for the respondents submitted that the order dated 02.08.2012 passed by this Tribunal in OA No. 803/2017, in respect of which this contempt petition has been filed, has been complied by the respondents far back on 20.04.2018, therefore, the instant contempt petition is liable to be closed.

3. Learned counsel for the petitioner has fairly conceded that the order dated 02.08.2012 has been complied with by the respondents.

4. In view of the above facts and circumstances, the contempt proceedings are liable to be closed and, accordingly closed. The notices are discharged.

**(Tarun Shridhar)**  
Member (A)

**(Justice Vijay Lakshmi)**  
Member (J)

Anand...